

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 164 of 2015 & IA-264 of 2015 &
Appeal No. 165 of 2015 & IA-267 of 2015**

Dated: 16th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

Appeal No. 164 of 2015 & IA-264 of 2015

In the matter of :

**BSES Rajdhani Power Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission ...Respondent(s)**

Appeal No. 165 of 2015 & IA-267 of 2015

**BSES Yamuna Power Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh

**Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Anushka Arora for R.1**

ORDER

Learned counsel for respondent No.1 seeks two weeks time to file reply. She may file the same on or before 1.12.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 22.12.2015 after serving copy on the other side.

List the matter on **18.01.2016.**

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**